

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) (Ins) No. 776 of 2020

IN THE MATTER OF:

M/s Mateshwari Minerals

...Appellant

Vs.

M/s Jet Granito Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Harsh Jain, Advocate.

For Respondent: Ms. Shaili Shah, Advocate.

ORDER

(Through Virtual Mode)

17.12.2020: The Learned Counsel Ms. Shaili Shah, appearing for the Respondent seeks time to file Reply Affidavit and accordingly for filing of Reply Affidavit by the Respondent, time is granted till 05.01.2021 and the copy of the said Reply/Response of the Respondent shall be served by the Learned Counsel for the Respondent upon the Learned Counsel for the Appellant well in advance one week before the next date of hearing. Soon after the receipt of the Reply/Response of the Respondent by the Learned Counsel for the Appellant, it is open to the Appellant side to file Rejoinder, if any.

The Registry is directed to List the matter on **12.01.2021**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**